

(A)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Application No. .... OA 116 of 1999

9

Applicant (s) Kali Prasanna Barik Respondent (s) UOI &orAdvocate for Applicant (s) M/S. S.B. Jena Advocate for Respondent (s) ....SK DashPK MishraSS Mohapatra**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL**G.P.O. for Rs.50/-For Regn pl.D.Bh  
22/3/99Solg)  
Barik  
22-3-99for Admin pl.By  
24/3/99BenchS. Jom**REGISTER**D. B. Barik  
Registrar25.3.99

It is submitted by the learned counsel for the petitioner that there has been some typographical errors in the O.A. and he may be permitted to correct the same. Permission is accorded.

Seen the petition. Heard the learned counsel for the petitioner. After hearing learned counsel for the petitioner Shri S.B.Jena and learned Standing Counsel Shri D.N.Mishra, on whom a copy of the petition has been served, we feel that this Original Application can be disposed of at the admission stage by issuing appropriate directions to respondents.

The short facts of this case, according to petitioner are that he retired on superannuation on 31.1.1997 and two months prior to his date of retirement he had vacated the Government quarters and had also paid all the Govt. dues. Even though his pension was sanctioned in time and he is in regularly receipt of the same, his gratuity amounting to Rs.88,414/- has not been sanctioned and paid to him inspite of his approaching the departmental authorities. In view of this, he has come up with this application praying for a direction to respondents to make payment of

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order off. 28.3.99

A copy of Order  
may be given to  
both counsels.

26.3.99

Recd  
26.3.99  
S.O. (J)

Order off. 25.3.99

A copy of Order  
with application may  
be sent to all  
respondents by regd.  
post / A.D.

15.4.99

Recd  
15.4.99  
S.O. (J)

gratuity amount. He has also prayed for interest  
at the prevailing bank rate.

Heard Shri D.N.Mishra, learned Standing Counsel  
appearing for the respondents. In view of the  
submissions made by the learned counsel for both  
sides, this Original Application is disposed of  
with a direction to Res. 2 and 3 to pay to the  
applicant his gratuity strictly in accordance with  
rules, as admissible, within a period of 60 days  
from the date of receipt of this order. The prayer  
with regard to payment of interest on gratuity  
amount at the prevailing bank rate is not pressed  
by the learned counsel for the petitioner. In view  
of this no order is required to be passed on this.

Original Application is disposed of as above.  
No costs.

VICE-CHAIRMAN

MEMBER (JUDICIAL)